

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:394
ANSWERED ON:22.04.2010
AIRCRAFT/ HELICOPTER ACCIDENTS
Balram Shri P.;Chitthan Shri N.S.V.

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the number of aircraft and helicopters which met with accidents during the last three years;
- (b) the reasons for such accidents;
- (c) the percentage of accidents due to technical defects, human error and bird hit separately;
- (d) the remedial measures taken/proposed to be taken by the Government in this regard;
- (e) whether the Government has paid any compensation to the aircraft/helicopter accident victims; and
- (f) if so, the details thereof during the last three years?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

(a) to (f):-A Statement is laid on the Table of the House.

Statement referred to in parts (a) to (f) of the Lok Sabha Starred Question No. 394 regarding `Aircraft/Helicopter Accidents`.

(a) and (b): 16 accidents occurred during the last three years which involved 06 helicopters and 10 fixed wing aircraft. These accidents occurred due to technical defects, human failure and bird hit.

(c):21% accidents occurred due to technical defects, 74% due to human failure and 5% due to bird hit.

(d):All accidents are investigated as per the Aircraft Rules, 1937 and action is taken based on the recommendation emanating from the investigation reports. Safety recommendations emanating from investigation of incidents are followed up for implementation with the concerned agencies for preventing recurrence of such incidents in future. To avoid air accidents, various accident prevention programmes have been initiated by Directorate General of Civil Aviation (DGCA), which include, safety audits, surveillance inspections, dissemination of safety information, issue of Air Safety Circular/ Civil Aviation Requirements, etc. Airfield Environment Management Committees have been constituted at all airports having scheduled flights operations to identify sources of bird attraction and to take the necessary steps for prevention of bird strikes. In addition, a high power National Bird Control Committee (NBCC) has also been set up by Government to monitor and adopt policy decisions for bird strikes prevention.

(e):Compensation is paid to crash victims in accordance with Carriage by Air Act (Amendment), 2009. As per the Act owner/operator is liable for all the compensation. No liability arises under the Act on the part of the Government.

(f): Does not arise.